

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 112

CP (IB) No. 179/Chd/Pb/2023

**IN THE MATTER OF:**

New Line Developers Private Limited

...Petitioner

Vs.

Sukhm Infrastructures Private Limited

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 17.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner

: Ms. Swati Saluja, Advocate (Proxy)

For the Respondent

: Ms. Preeti Yadav, Advocate (Proxy)

**ORDER**

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

It is stated by Ld. Proxy Counsel for the respondent that a cost of Rs. 25,000/- had been imposed upon Ld. Counsel for Respondent-Corporate debtor for not filing the reply has been deposited and the reply has been e-filed which is available on the DMS as reported by the Registry. Ld. Counsel for the Respondent-Corporate debtor is directed to file the hard copy of the same within two days. Ld. Counsel for the Petitioner is directed to file a rejoinder, if any, within the next one week with a copy in advance to the counsel opposite. List on 28.05.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti